

THE HIGH COURT OF MANIPUR
AT IMPHAL

O R D E R No. 6

Dated/Imphal, the 31st July, 2013

For early disposal of cases relating to offences against women, juveniles and under the Prevention of corruption act, 1988, Hon'ble the Chief Justice has been pleased to order that cases of such nature be fast tracked, heard and disposed on priority basis both at the level of High Court and District Courts.

In order to monitor early disposal of such cases his Lordship also has been pleased to order that monthly reports regarding disposal of such cases be submitted to this Registry on or before 10th of every month for further transmission to the Registry of the Hon'ble Supreme Court of India.

By order,

Sd/-

(S. Serto)

REGISTRAR GENERAL
HIGH COURT OF MANIPUR

Memo No. HCM/MJS/SC-3/92-Estt/ 8786-94

1. The District & Sessions Judge, Manipur East/Manipur West/Thoubal. They are requested to circulate the aforesaid order amongst the Sub-ordinate Courts under the jurisdiction of their judgship.
2. The Principal Secretary to Hon'ble the Chief Justice, High Court of Manipur.
- for kind information of His Lordship.
3. The Deputy Registrar(Judl./Admn.), High Court of Manipur.
4. The Assistant Registrar – I, II & III, High Court of Manipur.
5. ✓ The CPC – e-Courts MMP. He is requested to upload the above order in the High Court website.
6. The PS to the Hon'ble Mr. Justice N. Kotiswar Singh.
- for kind information of His Lordship.
7. The Superintendent (.....)/Stamp Reporter, High Court of Manipur.
8. The order book/Guard file.
9. Concerned file.


REGISTRAR GENERAL
HIGH COURT OF MANIPUR